IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-587(PB)/2017

IN THE MATTER OF:

ICICI Bank Limited

... APPLICANT / PETITIONER

Vs

Vidya Mandir Classes Limited

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

:- Mr. K. Dutta, Advocate

Ms. Padmini Kaur, Mr. Nayam Aggarwal and Ms.

Vishakha Gupta, Advocates

For the RESPONDENT

Mr. Niraj Kumar, Advocate with Mr. Adiya Dewan,

Advocate

Mr. Krishna Gopal, Advocate for Financial Debtor

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ORDER

Learned counsel for the parties is present. Perusal of the order dated 19.01.2018 discloses that the matter is part heard before the Hon'ble Principal Bench.

In view of the same this matter is adjourned to 12th February

2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018